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THE HIGH COURT OF KERALA

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No. C5 - 60186/2018

KOCHI - 682 031
DATED - 19/07/2018

OFFICIAL MEMORANDUM

Sub : Filling up the various posts in the Kerala Lok Ayukta,
Thiruvananthapuram - Application called for -
Regarding.

Ref : 1. Letter No. 3466/LA/A1/2016 dated 27.06.2018
received from the Registrar, Kerala Lok Ayukta

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Copy of the reference cited is forwarded herewith to the undermentioned officers and they are requested to obtain and forward applications for deputation from willing and eligible candidates working in their respective jurisdiction, subject to the following conditions.

1. Applicants working in the same district will not be considered except on exceptional circumstances.
2. Detailed grounds for applying for deputation should be incorporated with proof in support, if any in all applications.
3. The details of all deputations in the service of the applicant should be furnished.
4. Those who were already on deputation for 5 or more years need not apply unless there is exceptional grounds.
5. If PSC ranked list is not available to fill up the resultant direct recruitment vacancy, then applications for deputations need not be forwarded.

IT

6. The District Judge/Chief Judicial Magistrate shall also report as to how the work of the Court will be managed during the period between the date of relief and the date of joining of substitute/fresh hand in the even of deputation.
7. The applications should contain Bio-data, NOC and Statement under Rule 144(b), Part I, KSRs, so as to reach this office on or before 25-07-2018.

(By Order)

Encl: ~~as above~~


P.R. Mini
Deputy Registrar

To

All the District Judges/Chief Judicial Magistrates
✓ The IT Section, High Court
(for publication in the High Court Website)
The File

Copy to

✓ The B Section, High Court.